CENTRAL ADMINISTRATIVE TRIBUNAL - PRINCIPAL BENCH

- OA.No.849 Of 1995

New Delhi, this 14th day of September, 1998

HON'BLE SMT. LAKSHMI SWAMINATHAN, MEMBER(J) HON'BLE SHRI K. MUTHUKUMAR, MEMBER(A)

Smt. 'Femeena Hassan D/o Shri K. Hassan Pillay 'Suhaqgh' Yamuna Nagar South Kalamassery Cochin-22 Kerela State

... Applicant

By Advocate : Smt. Suchitra Saha

versus

- The Indian Council of Agricultural Research, Krishi Bhawan, NEW DELHI 110 001.
- . 2. The Agricultural Scientists Recruitment Board, Krishi Anusandhan Bhawan, Pusa, NEW DELHI-12.
 - 3. Smt. Margret Muthuratnam 16/VP RM Street, Devakottal, Gudallore, Tamil Nadu 623 302.

· · · Respondents

By Advocate: Shri Manoj Chatterjee with Ms K. Iyer.

ORDER (ORAL) .

Hon'ble Smt. Lakshmi Swaminathan, M(J)

The applicant has filed this application in the Tribunal against the results published by the respondents in October 1994. Her main grievance was that against the two vacancies which were announced for Fish and Fish Processing Technology discipline in the A.R.S. Examination held in 1992, both the posts have been reserved for SC candidates. Smt. Suchitra Saha, learned counsel for the applicant has submitted that in the Advertisement published in the leading newspapers against which the applicant had applied for

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the aforsaid post in the examination, there is houndication at all about the reservation of the posts. Admittedly, the applicant has got 399 marks in the aforesaid examination and her apprehension was also that persons with less marks have been appointed.

The respondents in their reply had submitted that the selections were not arbitrary and have been done in accordance with the Scheme for selection of A.R.S. candidates. They have submitted that they are not in a position to notify the exact number of posts which are reserved for various disciplines until and after the tabulation of the posts are done. In present case they have stated it so happened that the two posts of Fish and Fish Processing Technology fall under the SC category. The applicant belongs to the minority community, but admittedly she had applied for the posts in the examination in the general category. In pursuance of our order dated 3.9.98, Shri Manoj Chatterjee, learned counsel has produced the original Register containing the marks obtained by the candidates in the A.R.S. Examination, 1992 which has also been shown to Smt. 'Suchitra Saha, learned counsel. We note that the applicant (Roll No.11520) has qualified for the National Eligibility Test (NET) and has been shown to have obtained a total of 399 marks out of a total of 700. After perusal of the Register, Smt. Suchitra Saha, learned counsel submits that she is satisfied that no person with lesser total marks than the applicant has been selected in the

general category. At this stage, she fairly that she would like to withdraw the OA.

Accordingly, the OA is dismissed as withdrawn.

No order as to costs.

Member(A)

(Smt. Lakshmi Swaminathan) Member(J)

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